

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c)  
The Central Government has introduced in Parliament, the Clinical Establishments (Registration & Regulation) Bill, 2010. This Bill *inter-alia* provides for a National Council of clinical establishments which would determine minimum standards for the registration of clinical establishments. The Bill also has a provision for classification and categorization of clinical establishments.

#### **Emission of radiation by cell phone towers**

\*35. SHRIMATI BRINDA KARAT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that the health of people is affected due to the radiation emitted from the cell phone towers; and
- (b) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) There are no conclusive data available so far on this issue. The review of literature does not establish conclusive evidence on the safety or risk of radio frequency radiation (RFR) but growing body of scientific evidences indicate towards the bio-effects and adverse health effects of RFR which may be possible.

The Ministry of Health and Family Welfare had constituted a Committee in 2006 to examine the issue of health hazard due to radiations from mobile phone base stations. The Committee opined that overall there is not enough evidence to show direct health hazard of radio frequency exposure from mobile base stations.

#### **Restructuring of SGSY**

\*36. SHRI NAND KUMAR SAI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government proposes to restructure the existing Centrally sponsored scheme 'Swarnjayanti Gram Swarozgar Yojana' (SGSY);
- (b) if so, the details thereof and the reasons therefor;
- (c) the objectives of the new scheme;